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O.A. No.602/09

ORDER DATED 18th DECEMBER, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel (Rlys.) for the Respondents on notice.

2. Though more than three prayers in the G.A. including to quash the disciplinary proceedings pending against the applicant have been made, however, the applicant now confines his only prayer for enhancement of subsistence allowance to 75%. For that purpose the applicant has filed a representation dated 14.09.2009 (Annexure-A/19) to the Sr. Divisional Mechanical Engineer (Respondent No.5), East Coast Railway which is pending. We find from the representation at Annexure-A/19 that the applicant has made multifarious prayers including the enhancement of subsistence allowance. Be that as it may, without expressing any opinion, we direct the applicant to file a fresh representation to the competent authority for enhancement of subsistence allowance and in the event such a representation is received, the Respondent shall consider and dispose of the same by passing a reasoned and speaking order within 30 days of the date of receipt of such representation. The O.A. is thus disposed of at the stage of admission. No costs.


MEMBER(A)


MEMBER (J)